

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 855/9/NCLT/AHM/2019 With
IA/186(AHM)2021

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021

Name of the Company: TycoFire & Security India Pvt ltd
V/s
JBF Petrochemicals Pvt Ltd

Section: Rule 11 of NCLT,2016/9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. S. S. Shevade appeared for the Operational Creditor.

Learned Counsel appeared for the Corporate Debtor.


We allowed the Operational Creditor to filed rejoinder. It is taken on record.

In view of this, IA No. 186 of 2021 is allowed and stands disposed of.

Now, Pleadings are held to be completed.

Matter stands adjourned to 12.04.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 17th day of March, 2021